

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 10.10.2017

Appeal No. 343 of 2015

M/s. Quantum Securities Private Limited
103, AVG Bhavan, M-3 Connaught Circus,
New Delhi- 110 001

...Appellant

Versus

1. Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai -400 051

2. M/s NewDelhi Television Limited
207, Okhla Industrial Estate, Phase III,
New Delhi- 110 020

...Respondents

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal and Mr. Dinkar Singh, Advocates i/b Finsec Law Advisors for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Vivek Shah, Advocate for Respondent No. 1

Mr. Shantanu Singh, Advocate i/b DMD Advocates for Respondent No. 2

CORAM: Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellant states that in relation to the grievances made in the appeal, the appellant would make a fresh representation within a period of two

weeks from today before the Securities and Exchange Board of India (“SEBI” for short).

2. If the appellant makes a representation within two weeks from today then the appropriate authority of SEBI shall consider the said representation and pass appropriate order thereon in accordance with law within a period of eight weeks from the date of receiving the representation.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member